

HARYANA VIDHAN SABHA

III SESSION

BULLETIN NO. 1

Friday, the 3rd September, 2010.

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 3rd September, 2010 from 2.00 P.M. to 4.08 P.M.).

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:

1. Shri Bhairon Singh Shekhawat, former Vice President of India.
2. Shri Banarsi Dass Balmiki, former Member of Haryana Legislative Assembly.
3. Shri Digvijay Singh, former Union Minister of State.
4. Thakur Bahadur Singh, former Member of Haryana Legislative Assembly.
5. Shri Bharath Singh, former Member of Haryana Legislative Assembly.
6. Freedom Fighters of Haryana.
7. Martyrs of Haryana.
8. Mangalore Plane Crash Tragedy.
9. Natural Calamity.
10. Road Mishap.
11. Flash Floods.
12. Naxals Attack.
13. Electrocution Incident.
14. Others.

The Chief Minister also added the names of Shri Fateh Singh, uncle of Dr. Raghubir Singh Kadian, MLA, Beri and Shri Ram Singh Joon, a freedom fighter, uncle of Shri Rajinder Singh Joon, MLA, Bahadurgarh, in the above said list and spoke for 13 minutes.

On the suggestion made by the Parliamentary Affairs Minister and agreed to the name of Smt. Nirmala Devi, Sister-in-law of Smt. Shakuntala Khatak, M.L.A., Kalanaur was also added in the said list.

Shri Om Parkash Chautala, a member from the Indian National Lok Dal, Shri Krishan Pal Gurjar, a member from the Bhartiya Janata Party and Shri Kuldeep Bishnoi, a member from the Haryana Janhit Congress Party, spoke for 10, 9, and 2 minutes, respectively.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 5 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	6	8	-	19

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Un-starred: 21

III. WALK-OUT

During the Questions Hour, Shri Anil Vij, a member from the Bhartiya Janata Party and other members of his party present in the House, staged a walkout as a protest against not being allowed to ask more supplementaries to Shri Anil Vij, on the Starred Question No. 264.

IV. ANNOUNCEMENTS

(a) **By the Speaker**

(i) **PANEL OF CHAIRPERSONS**

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Prof. Sampat Singh, MLA
2. Shri Anand Singh Dangi, MLA
3. Shri Rampal Majra, MLA
4. Shri Anil Vij, MLA

(ii) **LEAVE OF ABSENCE**

- (i) The Speaker informed the House that he had received an intimation from Rao Yadvendra Singh, M.L.A. dated 22nd August, 2010, seeking leave of absence from the sitting of the House for 3rd September, 2010 due to his personal and prior commitment and moved that leave of absence be granted to Rao Yadvendra Singh, M.L.A. from the sitting of the House for 3rd September, 2010.

The motion was put and carried.

- (ii) The Speaker informed the House that he had received an intimation from Rao Dharam Pal, M.L.A. dated 1st September, 2010, seeking leave of absence from the sitting of the House for 3rd September, 2010 due to his ailment and moved that leave of absence be granted to Rao Dharam Pal, M.L.A. from the sitting of the House for 3rd September, 2010.

The motion was put and carried.

- (iii) The Speaker informed the House that he had received an intimation from Smt. Saroj Mor, M.L.A. seeking leave of absence from the sittings of the House for the September, 2010 Session as she had undergone surgery & not feeling well and moved that leave of absence be granted to Smt.Saroj Mor, M.L.A. for the September, 2010 Session.

The motion was put and carried.

- (iv) The Speaker informed the House that he had received an intimation from Shri Naresh Selwal, M.L.A. seeking leave of absence from the sittings of the House for the September, 2010 Session due to some personal affairs and moved that leave of absence be granted to Shri Naresh Selwal, M.L.A. for the September, 2010 Session.

The motion was put and carried.

- (v) The Speaker informed the House that he had received an intimation from Smt. Kiran Choudhry, M.L.A., seeking leave of absence from the sittings of the House for September, 2010 Session due to her personal reasons and moved that leave of absence be granted to Smt. Kiran Choudhary, M.L.A. for September, 2010 Session.

The motion was put and carried.

(b) By the Secretary

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in February, 2009 and March, 2010 and have since been assented to by the President/Governor -

FEBRUARY SESSION, 2009

The Haryana Shri Mata Mansa Devi Shrine (Amendment) Bill, 2009.

MARCH SESSION, 2010

1. The East Punjab War Awards (Haryana Amendment) Bill, 2010.
2. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2010.
3. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2010.
4. The Haryana Special Economic Zone (Amendment), Bill, 2010.
5. The Haryana Appropriation (No.1) Bill, 2010.
6. The Haryana Appropriation (No.2) Bill, 2010.
7. The Haryana Value Added Tax (Amendment) Bill, 2010.
8. The Haryana Private Universities (Amendment) Bill, 2010.
9. Lala Lajpat Rai University of Veterinary and Animal Sciences Hisar Bill, 2010.
10. The Haryana Evacuee Properties (Management and Disposal) Amendment Bill, 2010.

V. NOTICES OF CALLING ATTENTION

When enquired, the Speaker informed –

- (i) Shri Anil Vij, M.L.A. that Calling Attention Notice regarding non-payment of interest to the farmers by the Sugar Mill, Naraingarh, has been sent to the Government for giving comments in 48 hours.
- (ii) Shri Anil Vij, M.L.A. that Calling Attention Notice regarding imposition of House Tax by the Government in Haryana, has been admitted for 6th September, 2010.
- (iii) Shri Sampat Singh, M.L.A. that Calling Attention Notice regarding losses suffered by the people of Haryana in general and farmers in particular by floods and rains, has been admitted for 6th September, 2010.
- (iv) Shri Sampat Singh, M.L.A. that Calling Attention Notice regarding land acquisition by Haryana Government in public interest, has been admitted for 7th September, 2010.

VI. FATE OF NOTICES OF ADJOURNMENT MOTIONS

When enquired, the Speaker informed:-

- (i) Shri Kuldeep Bishnoi, M.L.A. that Adjournment Motion regarding complete failure of Law and Order in the State of Haryana, which is under consideration.
- (ii) Shri Kuldeep Bishnoi, M.L.A. that Adjournment Motion regarding deteriorating conditions of farmers due to lack of proper policies of Haryana Government, is under consideration.
- (iii) Shri Kuldeep Bishnoi, M.L.A. that Adjournment Motion regarding heavy loss to crops and property in recent flash floods in the State of Haryana, has been converted into Calling Attention Notice. The Speaker also informed that it has been clubbed with the Calling Attention Notice given by Shri Sampat Singh, M.L.A., regarding losses suffered by the people of Haryana in general and farmers in particular by floods & rains and the same has been admitted for 6th September, 2010.
- (iv) Shri Ram Pal Majra, M.L.A. and two other M.L.As that Adjournment Motion regarding the exorbitant price rise of essential commodities, has been disallowed.
- (v) Shri Ashok Kumar Arora, M.L.A. and two other M.L.As that Adjournment Motion regarding the loss of lives of persons, crops, cattle, tubewells, fertilizer stored by farmers for crops, has been converted into Calling Attention Notice. The Speaker also informed that it has been clubbed with the Calling Attention Notice given by Shri Sampat Singh, M.L.A. regarding losses suffered by the people of Haryana in general and farmers in particular by floods and rains and the same has been admitted for 6th September, 2010.
- (vi) Shri Ram Pal Majra, M.L.A. and Shri Bishan Lal Saini, M.L.A. that Adjournment Motion regarding acquisition of land by the HSIIDC in Gurgaon, for sale to the DLF, has been converted into Calling Attention Notice and has been admitted for 7.9.2010.
- (vii) Shri Anil Vij, M.L.A. that Adjournment Motion regarding heavy loss to crops of farmers in recent floods in the State of Haryana, is under consideration.

VII. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

The Committee met at 11.00 A.M. on Friday, the 3rd September, 2010 in the Chamber of the Hon'ble Speaker.

The Speaker presented the first Report of the Business Advisory Committee as under:

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 3rd September, 2010 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Monday, the 6th September, 2010 the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. without question being put.

On Tuesday, the 7th September, 2010, the Assembly shall meet at 9.30 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 3rd, 6th and 7th September, 2010 be transacted by the Sabha as follows :-

**Friday, the 3rd September, 2010
(2.00 P.M.)**

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.
5. Presentation of first Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon.
6. Presentation, Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2010-11 and the report of the Estimates Committee thereon.

Saturday, the 4th September, 2010

HOLIDAY

Sunday, the 5th September, 2010

HOLIDAY

**Monday, the 6th September, 2010
(2.00 P.M.)**

1. Questions Hour.
2. Legislative Business

**Tuesday, the 7th September, 2010
(9.30 A.M.)**

1. Questions Hour.
2. Motion under Rule-15 regarding Non-stop Sitting.
3. Motion under Rule -16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. The Haryana Appropriation Bill, 2010 in respect of Supplementary Estimates (First Instalment) for the year 2010-11.
6. Legislative Business.
7. Any other Business.”

The Parliamentary Affairs Minister moved -

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

VIII. PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE.

By the Parliamentary Affairs Minister (Sr. No.1 to 9 and 11 to 19 laid and 10 relaid).

1. The Kurukshetra University (Amendment) Ordinance, 2010 (Haryana Ordinance No. 1 of 2010).
2. Chaudhary Devi Lal University Sirsa (Amendment) Ordinance, 2010 (Haryana Ordinance No. 2 of 2010).
3. The Maharshi Dayanand University (Amendment) Ordinance, 2010 (Haryana Ordinance No. 3 of 2010).
4. Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Ordinance, 2010 (Haryana Ordinance No. 4 of 2010).
5. Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Ordinance, 2010 (Haryana Ordinance No. 5 of 2010).
6. Deenbandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Ordinance, 2010 (Haryana Ordinance No. 6 of 2010).
7. YMCA University of Science and Technology Faridabad (Amendment) Ordinance, 2010 (Haryana Ordinance No. 7 of 2010).
8. Guru Jambheshwar University of Science and Technology Hisar (Amendment) Ordinance, 2010 (Haryana Ordinance No. 8 of 2010).
9. The Haryana Municipal Corporation (Amendment) Ordinance, 2010 (Haryana Ordinance No. 9 of 2010).
10. The Personnel Department Notification No. G.S.R.20/Const./Art.320/2009, dated the 25th August, 2009 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
11. The Personnel Department Notification No.G.S.R.15/Const./Art.320/2010, dated the 17th June, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
12. The 42nd Annual Report & Accounts of the Haryana Agro Industries Corporation Limited Panchkula for the year 2008-2009, as required under section 619-A (3) (b) of the Companies Act, 1956.
13. The Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board, Panchkula for the year 2005-2006, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
14. The Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board, Panchkula for the year 2006-2007, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

15. The Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2006-2007, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
16. The Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2007-2008, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
17. The 41st Annual Report of Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2007-2008, as required under section 619-A (3)(b) of the Companies Act, 1956.
18. The 41st Annual Report of Haryana Warehousing Corporation for the year 2007-08, as required under section 31(11) of the Warehousing Corporation Act, 1962.
19. The Report of 3rd State Finance Commission Haryana (December, 2008), as required under clause 4 of Article 243-I and clause 2 of Article 243-Y of the Constitution of India.

IX. (i) PRESENTATION OF FIRST PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) PRESENTATION OF FIRST PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary

Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of Breach of Privilege/contempt of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) **PRESENTATION OF FIRST PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs. 370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs. 290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs. 10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of Breach of Privilege/contempt of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

X. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2010-2011

The Finance Minister presented the Supplementary Estimates 2010-2011 (First Instalment).

XI. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES

Rao Narender Singh, a Member of the Committee on Estimates presented the report of the Committee on the Supplementary Estimates 2010-2011. (First Instalment)

XII. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2010-2011 (FIRST INSTALMENT)

Discussion and Voting on the Demands for Supplementary Grants

As per the past practice and to save the time of the House, the demands on the order paper (No. 2 to 9, 12, 15 & 16, 19 & 20, 22, 24 to 27, 30, 32 to 34, 36 to 38, 42 and 44) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Members were requested to indicate the demand number on which they wished to raise discussion.

No Members rose to speak.

Demand Nos 2 to 9 were put and carried.

Demand No 12 was put and carried.

Demand Nos 15 & 16 were put and carried.

Demand Nos 19 & 20 were put and carried.

Demand No. 22 was put and carried.

Demand Nos 24 to 27 were put and carried.

Demand No. 30 was put and carried.

Demand Nos 32 to 34 were put and carried.

Demand Nos 36 to 38 were put and carried.

Demand No. 42 was put and carried.

Demand No. 44 was put and carried.

The Sabha then adjourned till 2.00 P.M on Monday, the 6th September, 2010.

**CHANDIGARH:
THE 3RD SEPTEMBER, 2010.**

**SUMIT KUMAR,
SECRETARY.**